

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3171 of 2020

.....
Liyakat Husain @ Leyakat Hussain Petitioner
-V e r s u s-
The State of Jharkhand Opposite Party

.....
CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

.....
For the Petitioner : Mr. Rishi Pallav, Advocate
For the State : A.P.P

02/09.09.2020
Heard learned counsel for the parties through V.C.

Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.

Learned counsel for the State is directed to file counter-affidavit in this case.

List this case after two months.

In the meantime no coercive steps shall be taken against the petitioner in connection with Meral P.S. Case No.254/2019, pending in the Court of learned C.J.M., Garhwa if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

(Deepak Roshan, J.)

s.m./